

RC No: 218-2020-A-0001
ED Vs. P.C. Chaturvedi & Ors.

25.08.2020

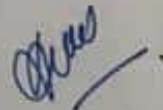
Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Giri, Ld. Counsel for CBI..
Sh. Kumar Vaibhav, Ld. Counsel for accused
P.C.Chaturvedi.

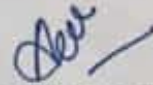
Reply is filed by CBI at the email id of the court. Ld. Counsel for CBI submits that he will supply copy of reply to counsel for accused during the course of day.

Put up on 26.08.2020.

Signed copy of this order is being sent through whatsapp Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/25.08.2020

CC No. : 27A/2015
Directorate of Enforcement Vs. M.K.International & Ors.

25.08.2020

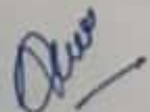
Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Vivek Singh, Ld. Counsel for accused Manish Kant Aggarwal.

Ld. Counsel for accused submits that he has filed an application for permission to accused Manish Kant Aggarwal to travel abroad. Ld. Counsel for accused submits that he has provided copy to Ld. Counsel for ED.

Issue notice to ED for 27.08.2020. Notice be sent through whatsapp and email.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.




(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/25.08.2020

12. 30 pm

At this stage Sh. N.K. Matta, Ld. SPP for ED has appeared and accepts notice of the application filed by Ld. Counsel for accused Manish Kant Aggarwal.

Put up on 27.08.2020.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/25.08.2020

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan&Ors.

25.08.2020

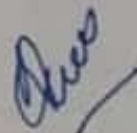
Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Rajat Manchanda, Ld. Counsel for Rajiv Saxena.

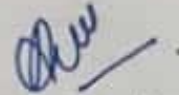
Ld. Counsel for Rajiv Sexana submits that he has filed an application for permission to Rajiv Saxena to travel abroad.

Issue notice to the ED for 29.08.2020. Notice be sent through whatsapp and email.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



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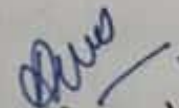


(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/25.08.2020

12. 30 pm

At this stage Sh. N.K. Matta, Ld. SPP for ED has appeared and accepts the notice of the application filed by Rajiv Saxena.

Put up on 29.08.2020.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/25.08.2020

RC No : DAI-2016-A-0017
U/S : 120B r/w 420, 467, 468 & 471 IPC and
7, 12, 13 (2) r/w 13(1)(d) of P.C. Act, 1988
Branch: CBI/ACB/New Delhi
CBI Vs A.K.R. Prasad & Ors.

25.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Giri, Ld. PP for CBI.

Ld. PP for CBI submits that sanction to prosecute Parimal Kumar Singh has been declined. Ld. PP further submits that sanction to prosecute accused AKRPrasad is still under consideration. Ld. PP also submits that the file is with DOPT which may take some time to decide the issue regarding sanction to prosecute accused AKR Prasad.

Under the facts and circumstances, matter is adjourned to 14.10.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with further direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi

District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/25.08.2020

RC No : S19 2005 E 006
U/S : 120B r/w 420, 468 r/w 109 IPC, 471 IPC and
13 (2) r/w 13(1)(d) of P.C. Act, 1988
Branch : CBI/EOU-VII
CBI Vs Anil Verma & Ors.

25.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Giri, Ld. PP for CBI.
None for accused.

Ld. PP ^{Shri} further submits that if there is any witness of repetition of facts, he will take appropriate steps for dropping such witness for expeditious disposal of the case.

Under the facts and circumstances, put up on 18.11.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with further direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

Shri

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/25.08.2020

CC No. : 02/2013
RC No. : AC 1 2012 A 0008
Branch : CBI/ACU(II)/ND
U/S : 120B r/w 471 IPC & Sec. 13(2) r/w 13(1) (d)
PC Act, 1988
CBI Vs. Mahesh Arora and others

25.08.2020

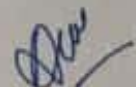
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Present : Sh. Navin Giri, Ld. PP for CBI.
None for accused.

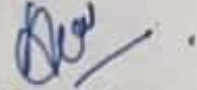
Accused no. 6, M/s Tristar Enterprises has filed some judgments.

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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue



Courts Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/25.08.2020